NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.135/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Invensys Investment Ltd.

V/s

Media Nucleus India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A of the Companies Act, 1956

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER CP No. 135/241-242/NCLT/MB/MAH/2017

- 1. The Petition has been filed on 04.04.2017, by invoking the provisions of Sections 241-242 of the Companies Act, 2013 for oppression and mismanagement.
- 2. No one is present either from the side of the Petitioner or from the side of the Respondents.
- 3. The Registry is directed to send the notice of hearing to both the parties intimating the next date of hearing fixed for 08.06.2017 i.e. after the Summer Vacation is over.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: **05.04.2017**